

The Central Administrative Tribunal,  
Patna Bench, Patna.

Registration No. OA - 651/96

K.C. Majumdar & Others ..... Applicant.

Versus

Union of India & Others ..... Respondents.

O R D E R

3./ 7.3.97. Shri C.S.P. Sinha, the learned counsel for the applicant.

Heard learned counsel for the applicant. This OA has been filed by three applicants challenging their reversions by orders dated 23.2.92, 2.5.96 and 10.5.96. Annexure A/1, A/2 and A/3 respectively of this OA.

Reversion order has been challenged on various grounds. It has also been asserted by the applicants that they had made representations to the authorities concerned against the reversion being illegal. It has also been stated that the representations made by the applicants have not been disposed of so far by the authorities concerned.

2. In view of the statement of the learned counsel for the applicant, we think it will be proper to issue necessary direction to the Divisional Railway Manager, N.F. Railway, respondent No. 2 to dispose of the representations filed by the applicants.

3. We hereby direct that the respondent No. 2, the Divisional Railway Manager (in short) DRM) shall dispose of the representations filed by the applicants within a period of three months from the date on which the certified copy of the order is received by him. We further direct the applicants to file A fresh copies

of representations which they have already moved before the respondent No. 3 within a week from today.

4. ... With this direction, the OA is finally disposed of.

... Let a copy of this order be supplied to the learned counsel for the applicant within two days.

/CBS/

*S.R. Adige*  
(S.R. Adige)  
Member (A)

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman